

14.3.90

O.A.168/89

Shri M.R.Rajendran Nair  
Shri Ibrahim Khan-ACGSC.

SPM & AVH

We have heard the arguments of the learned counsel for both the parties in this case. The learned counsel for the applicants states that the Seniority List at Annexure-VI has been challenged by the applicants in O.A.765/89. So far as this case is concerned, the learned counsel for the applicants states that the apprehension of the applicants being reverted to the post of U.D.C. does not subsist at present and therefore without prejudice to the claim of the applicants preferred in O.A.765/89 he would not like to press this application any further.

In the circumstances indicated above, we close this application without prejudice to the claim of the applicants made in O.A.765/89. There will be no order as to costs.

*A. V. Haridasan*

(A.V.Haridasan)  
Judicial Member

*S.P. Mukerji*  
(S.P.Mukerji)  
Vice Chairman

14-3-90

F.O. commenced  
on 15.3.90.

File closed on  
23.3.90.

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*JK*